

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**A.No.86 of 2014 & IA Nos. 156 of 2014, 163 of 2014 and 432 of 2015, and A.No.233 of 2013  
& IA No.318 of 2013, A.No.102 of 2014**

Dated : 11<sup>th</sup> July, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**A.No.86 of 2014 & IA Nos. 156 of 2014**

**Chhattisgarh State Power Distribution Co. Ltd. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant : -

Counsel for the Respondent(s) : Mr. Nikhil Nayyar  
Mr. N.Sai Vinod for R1  
  
Ms. Ranjitha Ramachandran  
Mr. M.G.Ramachandran  
Mr. Shubham Arya for R-3 & R-4  
  
Mr. Vishrov Mukherjee  
Mr. Rohit Venkat for R-2  
  
Mr. Hemant Singh  
Mr. Matrugupta Mishra for R-10  
  
Mr. S. Vallinayagm for R.5 and

**A.No. 233 of 2013**

**Power Grid Corporation of India Ltd. & Ors. ... Appellant(s)  
Versus  
Chhattisgarh State Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant : Ms. Ranjitha Ramachandran  
Mr. M.G.Ramachandran  
Mr. Shubham Arya for R-3 & R-4

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Mr. Sandeep Rajpurohit  
Ms. Neha Garg for R.1

:2:

**A.No. 102 of 2014**

**Tamil Nadu Generation and Distribution Corp. Ltd.**

**... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**... Respondent(s)**

Counsel for the Appellant : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Matrugupta Mishra and  
Mr. Tushar Nagar for R-10

Ms. Ranjitha Ramachandran

Mr. M.G.Ramachandran

Mr. Shubham Arya for R-3 & R-4

**ORDER**

On earlier date, we segregated three appeals, being Appeal Nos. 86 of 2014, 233 of 2013 and 102 of 2014, from the remaining 5 appeals, presuming these appeals will be disposed off. Today, these three appeals are fixed for remaining arguments of the parties and considering the time to be taken by the contesting parties, they require at least 4 or 5 sittings to conclude these three appeals. The remaining 5 appeals will naturally take lot of time which would make it difficult for this bench to conclude arguments in all these 8 appeals.

Post this batch of appeals for arguments on **14<sup>th</sup> September, 2016**, afresh, as the Judicial Member of this bench is demitting office on 6<sup>th</sup> August, 2016.

**( T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

*kt/jp*